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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No.2122 of 2000

New Delhi, this the 25th day of July, 2002

HON'BLE MR.KULDIP SINGH, MEMBER(J)  
HON'BLE MR.S.A.T.RIZVI, MEMBER(A)

M.Das  
S/o Late Shri R.M.Das  
Aged about: 54 years  
r/o Quarter No.955/IV,  
N.H.4, Faridabad-121001. ....Applicant.  
(By Advocate: Shri B.B.Raval)

Versus

1. Union of India  
through the Secretary,  
Ministry of Personnel, Public Grievances  
and Pension,  
Department of Personnel and Training,  
North Block,  
New Delhi-110001.
2. The Secretary,  
Ministry of Agriculture,  
Department of Agriculture & Cooperation,  
Krishi Bhawan,  
New Delhi-110011.
3. Shri A.K.Gambhir,  
Under Secretary (Vig.),  
Ministry of Agriculture,  
Department of Agriculture & Cooperation,  
Krishi Bhawan,  
New Delhi-110011.

(By Advocate: Shri K.C.D.Gangwani)

-RESPONDENTS

O R D E R (ORAL)

Mr.Kulidip Singh, Member (J)

Applicant in this OA has assailed the order by which he was issued a charge-sheet under Rule 14 CCS (CCA) Rules, 1965. The applicant had challenged the charge-sheet and had also prayed interim relief for stay the departmental proceedings initiated against him.

2. We find that enquires have been completed and enquiry report has been received and is being processed.

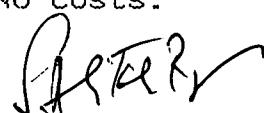
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3. In view of the the later development, we find that this OA can be disposed of at this stage with a direction to the respondents to pass a final order within three months from the date of receipt of a copy of this order. The applicant would be at liberty to challenge the final order as well as charge-sheet in the fresh OA.

No costs.



(S.A.T.Rizvi)  
Member(A)



(Kuldip Singh)  
Member(J)

/Kd/